[3 July, 2019]

1298. SHRI NARESH GUJRAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether in recent days there have been media reports of increase in crime rate with the use of guns especially in the National Capital Region (NCR) area; and
- (b) whether Government is contemplating changes in the Arms Act in order to check the availability and licencing of guns in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) In the National Capital Region (NCR) areas, other than National Capital Territory (NCT) of Delhi, the primary responsibility with respect to 'Police' and 'Public Order' lies with the State Governments concerned, as per the Seventh Schedule to the Constitution of India. As far as NCT of Delhi is concerned, during the year 2019 (upto 31.05.2019), as compared to the corresponding period of 2018, the crimes committed by the use of guns/firearms have declined by 5.7%.

2. The Arms Act, 1959 provides for regularization of manufacture, sale, possession and use of firearms through a regulatory framework including provisions for licensing. These provisions are required to be enforced by the authorities and law enforcement agencies in the States/UTs in their respective jurisdictions.

Insurgent groups in NER

1299. SHRI BISWAJIT DAIMARY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of insurgent groups presently operating in North-Eastern Region (NER) and the number of groups with which Government is having talks at present, the details thereof;
- (b) the number of interlocutors who have been appointed for these talks along with their names and the outfits associated with them;
- (c) the details regarding when the talks were started along with the status of talks, organisation/outfit-wise; and
 - (d) the timeline by when these talks would be completed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (d) The details of major insurgent groups operating in North Eastern States are given in the Statement (*See* below). Shri R.N. Ravi is GoI's Interlocutor for talks with Naga Insurgent Groups and Shri A.B. Mathur is holding talks with ULFA, NDFB, KLNLF of Assam and KNO and UPF of Manipur. Talks with these groups are in progress.

Statement

Major insurgent groups operating in North Eastern States

S1. N	No. Name of Outfit		
1	2		
Assam			
1.	United Liberation Front of Assam (ULFA)		
2.	National Democratic Front of Boroland (NDFB)		
3.	Kamatapur Liberation Organization (KLO)		
4.	Karbi Longri N.C. Hills Liberation Front (KLNLF)		
Meghalaya			
5.	Garo National Liberation Army (GNLA)		
6.	Hynniewtrep National Liberation Council (HNLC)		
Tripura			
7.	National Liberation Front of Tripura (NLFT)		
8.	All Tripura Tiger Force (ATTF)		
Manipur			
9.	United National Liberation Front (UNLF)		
10.	Revolutionary People's Front (RPF)		
11.	People's Liberation Army (PLA)		
12.	People's Revolutionary Party of the Kangleipak (PREPAK)		
13.	Kanglei Yawol Kanna Lup (KYKL)		
14.	Kangleipak Communist Party (KCP)		
15.	Alliance for Socialist Unity Kangleipak (ASUK)		

20.

Unstarred Questions

Increase in child rape cases

National Socialist Council of Nagaland/Khaplang (NSCN/K)

1300. SHRI ANIL DESAI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are alarmingly high cases of child rape in the country during last three years;
- (b) the rate of prosecution in such cases and the number of persons who were sent to jail and the term of imprisonment;
- (c) whether there is any capital punishment or life imprisonment awarded to the guilty; and
- (d) whether any person was hanged for rape during last ten years, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) National Crime Records Bureau (NCRB) compiles and publishes information on crimes in its publication "Crime in India". The published reports are available till the year 2016. The number of cases of rape of children (below the age of 18 years) registered under sections 4 and 6 of the Protection of Children from Sexual Offences (POCSO) Act, 2012 read with section 376 of Indian Penal Code from 2014 to 2016 are as below:—

Year	Cases registered
2014	18661
2015	19654
2016	19765

⁽b) to (d) No such data is maintained by NCRB.